

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).18355/2004

(From the judgement and order dated 18/07/2003 in CWP No.
14328/2000 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

BALBIR SINGH

Petitioner(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

(With office report)

Date: 11/02/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s) Ms. Kawaljit Kochar, Adv.
Mr. Ashok K. Sharma, Adv.
Ms. Kusum Chaudhary, Adv.

For Respondent(s) Mr. Manjit Singh, AAG
Mr. Harikesh Singh, Adv.
Mr. Vikas Sharma, Adv.
Mr. Kamal Mohan Gupta, Adv.

UPON hearing counsel the Court made the following
O R D E R

At the request of the counsel appearing for the State
of Haryana, as a last opportunity three weeks' time is granted to
obtain the connected records.

Re-notify after three weeks.

(NEELAM GULATI)
SR.P.A.

(RENU DIWAN)
COURT MASTER